जिनको समय पर सूचना नहीं मिल सकी थी, उस दिन हड़ताल की ।

(ख) बिना छुट्टी के ड्यूटी से गैर-हाजिर होने पर कोई भी कर्मचारी वेतन का हकदार नहीं है। विशेष परिस्थितियों को ध्यान में रखते हुए, निगम ने फैसला किया कि ऐसे कर्मचारियों को जिन्होंने हड़ताल में भाग लिया और उस दिन का वेतन ले लिया, यदि छुट्टी शेष है तो, एक दिन की छुट्टी के लिए आवेदन पत्र देना चाहिए।

(ग) इंडियन मेडिकल एसोसियेशन द्वारा मुजफ्फरपुर में पारित किए गए संकल्प के सम्बन्ध में दामोदर घाटी निगम को कोई सूचना नहीं है।

(घ) प्रश्न नहीं उठता ।

SALE OF LUBRICANT OIL BY IOC AND FOREIGN CONCERNS

3948. SHRI ABDUL GHANI DAR: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) the total sale of lubricant oil in the last three years by Indian Oil Corporation separately, in each year;

(b) whether it is a fact that the foreign concerns have sold lubricant oil in open market to private concerns in the last three years; if so, the total sale each year; and

(c) the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Following sales of Lubricating Oils were made by IOC year-wise in the last 3 years:—

	('000 *tonnes*)
1966	90
1967	129
1968	136

(b) and (c). The foreign oil companies have sold the following quantities of Lubricating oils in the last 3 years to Non-Government concerns:—

	('000 *tonnes*)
1966	261
1967	291
1968	315

There are no restrictions on the sale of Lubricating Oils. Both IOC and the foreign oil companies are free to sell the same to consumers in accordance with their sales arrangements.

सरकारी कर्मचारियों को डाक्टरी आधार पर पारी के बाहर क्वार्टरों का नियतन

3949. श्री ओंकार लाल बेरवा :
श्री यशपाल सिंह :
श्री प० ला० बारुपाल :

क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के कितने कर्मचारियों ने डाक्टरी आधार पर पारी से बाहर क्वार्टरों के नियतन के लिये आवेदन किया है;

(ख) उन में से कितने कर्मचारियों को अब तक क्वार्टरों का नियतन किया जा चुका है; और

(ग) शेष कर्मचारियों को क्वार्टरों का कब तक नियतन किया जायेगा?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री श्री (के० के० शाह) : (क) दिल्ली/नई दिल्ली के सामान्य पूल वास से बिना पारी के आधार पर आवंटन के लिये 1 जनवरी, 1967 से 16 मई, 1968 तक 3,787 आवेदन प्राप्त हुए थे। इस आधार पर नये आवेदनों को प्राप्त करने के लिये 17-5-1968 को रोक लगा दी गई ताकि पहले प्राप्त हुए आवेदनों की जांच की जा

सकें। लगभग 1,000 आवेदन अभी तक पड़े हुए हैं।

(ख) और (ग). स्वास्थ्य आधार पर स्वीकृत हुए मामलों में 881 मामलों में आवंटन पहले ही कर दिये गये हैं, जब कि 471 स्वीकृतियां अभी तक पड़ी हुई हैं। यह निर्णय किया गया है कि बिना पारी के आवंटनों के लिये सभी पड़ी हुई स्वीकृतियों का विशेष समिति द्वारा पुनरीक्षण हो। समिति इन मामलों का पुनर्वलोकन कर रही है। जिन मामलों में समीक्षा के बाद समिति आवंटन की सिफारिश करेगी, निर्धारित 12½ प्रतिशत कोटे में ऐसे मे आवंटनों को किया जायेगा।

MATERNITY CENTRES IN MYSORE STATE

3950. SHRIMATI SUDHA V. REDDY : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of Maternity Centres in Mysore State;

(b) how many of them are located in rural areas; and

(c) the number of Government and Voluntary Organisations which are carrying on activities in this field ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDASEKHAR) : (a) to (c). The information has been called for from the Government of Mysore. It will be placed on the table of the House as soon as it is received.

CONVENTION OF STEERING COMMITTEE OF COOPERATIVE CREDIT SOCIETIES

3951. SHRI BHAGBAN DAS :
SHRI MOHAMMED ISMAIL :
SHRI P. RAMAMURTHI :
SHRI B. K. MODAK :

Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the convention of Steering Committee of Co-operative Credit Societies and Banks held in Calcutta on the 6th November, 1969;

(b) if so, the main demands raised by the Convention;

(c) whether Government have considered these demands; and

(d) if so, the steps taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) The main demand of the convention was that Salarly Earners'/Employees' Co-operative Credit Societies in West Bengal should be exempted from the provisions of the Banking Regulation Act, 1949 relating to maintenance of minimum cash and liquid reserves.

(c) and (d). A reference is invited to the reply given today to parts (b) and (c) of Unstarred Question No. 3882.

AMENDMENT OF RULES REGARDING ALLOTMENT OF HOUSES BUILT UNDER INDUSTRIAL HOUSING SCHEME AT KANPUR

3952. SHRI S. M. BANERJEE : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that U.P. Government has approached the Central Government to amend the rules for the allotment of houses built under the Industrial Housing Scheme at Kanpur to include the civilian employees in Defence establishments;

(b) if so, whether the rules have been amended; and

(c) if not, the reasons for the abnormal delay ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) Yes.

(b) and (c). No. The Scheme is meant only for such industrial workers as fall within the meaning of section 2(1) of the Factories Act, 1948, and persons employed